



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 2585 OF 2023
(@ SLP (CRL.) No.4627/2023)

ABDUL RAZAK PEEDIYAKKAL

APPELLANT(s)

VERSUS

UNION OF INDIA

RESPONDENT(S)

O R D E R

Leave granted.

Heard learned senior counsel for the appellant as also learned ASG and perused the appeal papers.

At the outset, we take note that this Court while adjourning the matter on 21.07.2023 had made a preliminary assessment of the case and had in that light adjourned the matter to enable the respondent to examine the material witnesses, in the meanwhile. As on today, there is no dispute that the material witnesses have been examined.

Even that be the position, learned ASG would submit that in a matter of the present nature, the grant of bail would not be justified. In that background, having taken into consideration all aspects of the matter we note that the co-accused are already on bail and the appellant has been in incarceration from 10.03.2022.

Therefore, in a circumstance where the presence of the appellant could be secured for the trial, we are of the opinion that there is no need to retain the appellant in custody. In that circumstance, we direct that the appellant be released on bail subject to appropriate conditions being imposed by the trial court. Among the conditions to be imposed, the trial court shall also direct the appellant to appear before the Enforcement Directorate at Lucknow, once in a week and also that the appellant shall not leave the State of Uttar Pradesh until the trial is complete or further orders are made. The appellant shall also surrender his passport, if already not surrendered.

For the purpose of imposing conditions and issuing the release order, the appellant shall be produced before the trial court forthwith.

In terms of the above, the appeal is disposed of.

Pending application(s) shall also stand disposed of.

.....J.
[A.S. BOPANNA]

.....J.
[M.M. SUNDRESH]

NEW DELHI;
AUGUST 25, 2023

ITEM NO.2

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.4627/2023

(Arising out of impugned final judgment and order dated 14-02-2023 in CRMBA No. 7719/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ABDUL RAZAK PEEDIYAKKAL

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.74245/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75318/2023-EXEMPTION FROM FILING O.T. and IA No.75317/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 79048/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Sidharth Dave, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Mr. M. Shaz Khan, Adv.
Ms. Aarushi Singh, Adv.
Mr. Sheikh Saipan Dastgir, Adv.
Mr. Harsh V. Kediya, Adv.
Ms. Gayatri Dahiya, Adv.
Mr. Adnan Yousuf, Adv.
Mr. Sheik Moulali Basha, Adv.

For Respondent(s) Mr. S.V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Annam Venkatesh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appellant be released on bail subject to appropriate conditions being imposed by the trial court.

The appeal is disposed of in terms of signed order.

Pending application(s) shall also stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

(Signed order is placed on the file)